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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

OA 623/94

Date of order 29.8.95

Lala Ram s/o Shri Chain Sukh by caste Jatav resident of 496, Devi Nagar, New Sanganer Road, Sodala, Jaipur, 1st employed as Sr. Assistant Engineer (Transmission Planning) c/o the T.D.E. Bhilwara Telegraph Division, Bhilwara.

... Applicant.

VERSUS

1. The Union of India through Secretary, Department of Telecommunication, Sanchar Bhawan, 20, Ashok Road, New Delhi.
2. The Chief General Manager, Rajasthan Telecom Circle, Sardar Patel Marg, C-Scheme, Jaipur.
3. The General Manager, Telecom District, M.I. Road, Jaipur.

... Respondents.

CORAM:

Hon'ble Mr. O.P. Sharma, Member (Administrative)
Hon'ble Mr. Rattan Prakash, Member (Judicial)

For the Applicant ... Mr. S. Kumar.
For the Respondents ... Mr. V.S. Gurjar

ORDER

(PER HON'BLE MR. O.P. SHARMA, MEMBER (ADMINISTRATIVE))

In this application u/s 19 of the Administrative Tribunals Act, 1985, Shri Lala Ram has prayed that the respondents may be directed to release all the withheld retirements dues as mentioned in para 4(10) of the application and also regularise the period of the applicant's absence from 5.2.91 to 23.2.91 as waiting period for posting orders, as spent on duty period, and the period from 17.2.92 to 26.2.92 as duty period being the joining time allowed by the Department, with all consequential benefits.

2. We have heard the learned counsel for the parties and have gone through the material on record. The learned counsel for the respondents stated during the arguments that the period of absence from duty of the applicant has

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been treated as leave period vide order dated 31.1.95 referred to in para 1, page 2 of the reply. Thereafter payment of Rs. 68,196/- has been made to the applicant being the commuted value of pension. According to the learned counsel for the respondents, the applicant should have no further grievance in regard to the treatment of the period of absence as also the payment of retirement benefits. The treatment of the period as joining time will have no impact on the retirement benefits of the applicant. The learned counsel for the applicant states that if any further grievance in this regard remains, the applicant should be allowed the liberty to file a fresh application. Accordingly after hearing the counsel for the parites, we dismiss this application at the admission stage with the observation that if the applicant has still any grievance with regard to the prayers made in this application, he is at liberty to file a fresh application.



(RATTAN PRAJASH)
MEMBER(J)



(O.P. SHARMA)
MEMBER(A)

AHQ.